

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
APPEAL NO. 17 OF 2025

**IN THE MATTER OF: -**

ELDECO INFRASTRUCTURE AND  
PROPERTIES LTD.

... APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD

... RESPONDENT

**INDEX**

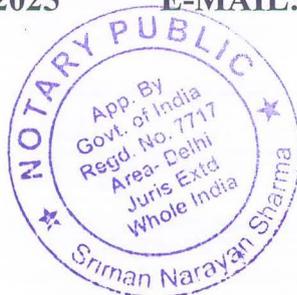
S.NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of the Appellant– Eldeco Infrastructure and Properties Ltd. in compliance of Order dated 15.10.2025 of this Hon'ble Tribunal	1-4
2.	<b>ANNEXURE A-I</b> A copy of the Order dated 15.10.2025	5-6
3.	<b>ANNEXURE A-II</b> A copy of the receiving of the Demand Draft bearing No. 009271 dated 28.10.2025	7
4.	Proof of Service	8

FILED BY: -

*Harshit Kwon*

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VAIBHAV AGNIHOTRI  
SKV ASSOCIATES  
ADVOCATES FOR APPELLANT  
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DATE: 24.12.2025 E-MAIL: admin@skvassociates.com



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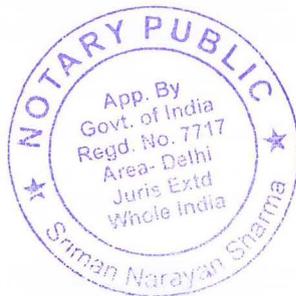
PUNJAB POLLUTION CONTROL BOARD

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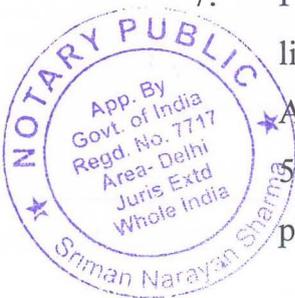
AFFIDAVIT ON BEHALF OF THE APPELLANT-  
ELDECO INFRASTRUCTURE AND PROPERTIES LTD.  
IN COMPLIANCE OF ORDER DATED 15.10.2025 OF THIS  
HON'BLE TRIBUNAL

I, Rohit, aged about 27 years, S/o, Shri. Surender Bansal Authorized Representative of the Appellant Company- Eldeco Infrastructure and Properties Ltd. with its Office at 201-212, 2<sup>nd</sup> Floor, Splendor Forum, Jasola District Centre, Delhi - 110025 do hereby solemnly affirm and declare as follows:

1. I say that I am the Authorized Representative of the Appellant Company in the above captioned matter and as such I am authorized to sign and swear this Affidavit. I am well conversant with the facts and circumstances of the case
2. I state that the Appeal bearing No. 17 of 2025 has been filed by the Appellant herein challenging the Impugned Order passed by the Ld. Appellate Authority constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

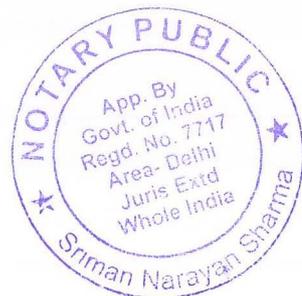


3. I state that vide the said Order, the Ld. Appellate Authority was pleased to dismiss the Appeal of the Appellant/Applicant herein and upheld the Order dated 25.07.2024 passed by the Respondent Board, whereby, Environment Compensation of INR 1,30,50,000/- was imposed upon the Appellant/Applicant herein for the period of violation from 17.09.2021 to 25.11.2022, for purported violations.
4. I state that the Application being Interlocutory Application bearing No. 565 of 2025 and 684 of 2024 was preferred by the Appellant Company under Section 19 (4) (g) and (i) of the National Green Tribunal Act, 2010 seeking stay of the operation of the Order dated 01.10.2024, 18.07.2025 and the consequential actions emanating therefrom.
5. I state that the Appellant herein craves leave of this Hon'ble Tribunal to rely upon the factual and legal submissions made in the Appeal as though they form a part and parcel of the instant Affidavit. I state that the same are not being repeated herein for the sake of brevity and prolixity.
6. I state that the present Appeal is pending before this Hon'ble Tribunal and is listed for further proceedings on 19.01.2026.
7. I state that on 15.10.2025, when the present Appeal was listed before this Hon'ble Tribunal for consideration of Application being Interlocutory Application bearing No. 565 of 2025 and 684 of 2024, this Hon'ble Tribunal was pleased to direct that in case the Appellant deposits 50% of



Rs. 1,30,50,000/- i.e., the Environmental Compensation which has wrongly been imposed on the Appellant, including the amount already deposited, then the Respondent will not take coercive action in pursuance to the Impugned Order. A copy of the Order dated 15.10.2025 is annexed herewith and marked as **ANNEXURE A-I**.

8. I state that out of the said 50%, the amount of around Rs. 20,00,000/- was already recovered by the Respondent by invoking the Bank Guarantee.
9. I state that in compliance of the directions passed vide Order dated 15.10.2025 of this Hon'ble Tribunal, the Appellant herein has deposited the remaining amount of Rs. 42,25,000/- by way of Demand Draft bearing No. 009271 dated 28.10.2025, which has constituted 50% of the amount wrongly imposed as Environmental Compensation on the Appellant herein. A copy of the receiving of the Demand Draft bearing No. 009271 dated 28.10.2025 is annexed herewith and marked as **ANNEXURE A-II**.
10. I state that the contents stated herein above are true to my knowledge and derived from the records available with me.
11. I state that averments stated herein are true to my knowledge and no part of it is false and nothing material has been concealed therefrom.



For Eldeco Infrastructure & Properties Ltd.  
**DEPONENT**  
Authorised Signatory

VERIFICATION

Verified at New Delhi on this 17 DEC 2025 day of December, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

For Eldeco Infrastructure & Properties Ltd.

**DEPONENT**

Authorised Signatory



**ATTESTED**

Notary Public  
(INDIA)

17 DEC 2025

520

ANNEXURE A-I

5

Item No. 16

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 17/2025  
(IA No 565/2025, IA No 684/2025)

Eldeco Infrastructure and Properties Ltd.

Appellant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 15.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Appellant: Ms. Kanika Agnihotri & Mr. Harshit Kiran, Advs. for Appellant

Respondent: Mr. Anchit Singla, Adv. for PPCB

**ORDER**

1. Learned Counsel for the Respondent – Punjab Pollution Control Board has pointed out that the impugned order has been passed by the State of Punjab which has not been impleaded as Respondent in this Appeal.
2. The oral prayer made by the Counsel for the Appellant to implead the State of Punjab is accepted. The Counsel for the Appellant is directed to correct the cause title of the Memo of Appeal and serve the newly added respondent.
3. Pressing the prayer for stay made in the IA No. 565/2025, learned Counsel for the Appellant submits that by invoking the bank guarantee a sum of Rs. 20 lakhs has been recovered. She submits that the Appellant is ready to deposit further sum of Rs. 30 lakhs and on deposit of the same, the impugned order be stayed.

4. The said prayer has been opposed by the Counsel appearing for the Respondent – PPCB.

5. By the impugned order, environmental compensation of Rs. 1,30,50,000/- has been imposed. If the Appellant deposits 50% of the said amount including the amount already deposited, the Respondent will not take coercive action in pursuance to the impugned order till the next date of hearing.

6. List on 19.01.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 15, 2025  
Appeal No. 17/2025  
(IA No 565/2025, IA No 684/2025)  
dv

522

7

ANNEXURE A-II

**ELDECO**

BY REGISTERED POST/COURIER

Date: 29.10.2025

To,  
**The Environmental Engineer**  
Punjab Pollution Control Board,  
Ludhiana, Punjab.

**Ref:** In the matter of Eldeco Infrastructure and Properties Limited V. Punjab Pollution Control Board before the National Green Tribunal, New Delhi (IA No.565 of 2025 in Appeal No. 17 of 2025) concerning residential township namely Eldeco Estate One, at Village Rajpura, Hussaipura and Bhattian, Ludhiana.

**Subject:** Submission of Demand Draft in compliance with the order of Hon'ble National Green Tribunal, New Delhi, Order dated 15.10.2025 ("Order")

Sir,

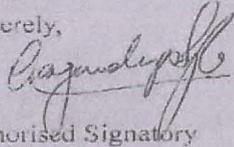
In compliance with the Order passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi, please find enclosed, the Demand Draft no. 009271 dated 28.10.2025 drawn on **HDFC Bank**.

Since INR 20,00,000/- out of the total Environmental Compensation of INR 1,30,50,000/- has already been deposited through encashment of the Bank Guarantee as per enclosed letter dated 25.07.25, the enclosed Demand Draft constitutes the balance amount of INR 45,25,000/- thereby completing the 50% deposit as directed by the Hon'ble Tribunal.

We kindly request you to take the enclosed Demand Draft on record and process the same in accordance with the directions of the Hon'ble Tribunal.

Please contact the undersigned in case any additional information or documents are required.

Sincerely,



Authorised Signatory  
*Eldeco Infrastructure and Properties Limited*

**Enclosures:**

1. Copy of encashment of Bank Guarantee of Rs 20 Lakhs.
2. Demand Draft dated 28.10.2025
3. Copy of NGT Order dated 15.10.2025



**Eldeco Infrastructure & Properties Ltd.**

Corp. Off. & Communication Add.: 201-212, 2nd Floor, Splendor Forum, Jaspals District Centre, New Delhi-110025  
Tel: 011-40655000 40655100 E-mail: contact@eldecoproperties.com Website: www.eldeco-group.com  
Regd. Office: 8-16, Second Floor, Eldeco Station 1, Sector-12, Faridabad, Haryana-121007 CIN: U74899HR2000PLC0436



**523**  
**PROOF OF SERVICE**

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**Advance Service of Compliance Affidavit in the Matter of: - Eldeco Infrastructure and Properties Ltd. v. Punjab Pollution Control Board [A/17/2025]**

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From SKV VA <skvva@skvassociates.com>

Date Wed 2025-12-24 18:50

To chairmanppcb@yahoo.co.in <chairmanppcb@yahoo.co.in>; chairman.ptl.ppcb@punjab.gov.in <chairman.ptl.ppcb@punjab.gov.in>; Anchit Singla <anchitsingla.law@gmail.com>

Cc Kanika Agnihotri <kanika.agnihotri@skvassociates.com>; Vaibhav Agnihotri <vaibhav.agnihotri@skvassociates.com>; Medha Gupta <medha.gupta@skvassociates.com>; admin <admin@skvassociates.com>

1 attachment (2 MB)

Compliance Affidavit.pdf;

Ma'am/Sir,

Please find attached herewith this email, the Compliance Affidavit being filed on behalf of the Appellant in the above captioned matter.

It is requested to kindly acknowledge the receipt of the same.

Thanking You

Regards

**Kanika Agnihotri, Advocate**

**Vaibhav Agnihotri, Advocate**

**Harshit Kiran, Advocate**

**SKV Associates**

**Counsels for Appellant**

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